

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01.07.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

IA(IBC) 620/2022 in CP(IB) No. 83/9/HDB/2020

U/s 9 of IBC, 2016

IN THE MATTER OF:

Honest Enterprise Pvt Ltd

...Operational Creditor

Vs

Hyderabad Metchem Pvt Ltd

...Corporate Debtor

CORAM

**DR.VENKATA RAMAKRISHNA BADRINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH.VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA No.620/2022

Learned RP Shri Pradeep

This application is filed by the Resolution professional under Section 12A of IBC for leave of this Tribunal to withdraw the Company petition which has been admitted by the Tribunal vide order dated 29.10.2021.

It is stated by the RP that a requisite resolution by the members of COC has been passed enabling him to file present Application. It is also stated that pursuant to the publication EPF authorities have raised the claim before IRP. RP has further stated that he has received his remuneration.

Cont..

Since the requisite resolution by the members of COC has been passed we hereby allow this Application however, by granting liberty to the EPF to pursue their claim as per the provisions of the Code.

With this observation IA No.620/2022, is allowed. CIRP order passed dated 29.10.2021 against corporate debtor is here by recalled and the Corporate Debtor is released from all the rigour of law and is allowed to function independently through its Board of Directors with immediate effect.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)